

ITEM NO.10

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

("ONLY"[1] INTERLOCUTORY APPLICATION NOS. 79569 AND 79576/2019 [APPLICATIONS FOR INTERVENTION AND DIRECTIONS]WITH INTERLOCUTORY APPLICATION NOS. 159670 AND 159677/2019[APPLICATIONS FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION]AND INTERLOCUTORY APPLICATION D. NOS. 14261 AND 14262/2021[APPLICATIONS FOR URGENT LISTING OF I.A. NOS. 79569 AND 79576/2019 AND EXEMPTION FROM FILING DULY ATTESTED AFFIDAVIT]IN RE : SHRMIK RICKSHAW CHALAK-MALAK SEVASANSTHAAND[2] INTERLOCUTORY APPLICATION NOS. 32166 AND 32169/2022[APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS]IN RE : SARDAR BHAGAT SINGH SEVA TRUST, U.P.INWRIT PETITION (CIVIL) NO. 202/1995"ONLY" ARE LISTED IN W.P.(C) No. 202/1995 "ONLY" ON 12.05.2022 AND THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As.MR. HARISH N. SALVE, SR. ADV. [A.C.],MR. A.D.N. RAO, SR. ADVOCATE [A.C.],MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], MR. SIDDHARTHA CHOWDHURY, ADVOCATE [A.C.]MR. G.S. MAKKERFOR S.NO.[1] MS. MISHA ROHATGI MOHTAFOR S.NO. [2]MR. VIVEK GUPTA)

Date : 12-05-2022 This petition was called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE A.S. BOPANNA

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UPON hearing the counsel the Court made the following
O R D E R

I.A.Nos.79569, 79576, 159670, 159677 of 2019 and 14261-

14262 of 2021:

These I.As. have been filed seeking modification of the notifications bearing nos. S.O.133(E) dated 04.02.2003 and S.O.83(E) dated 16.09.2004 and permission to operate Eco-friendly E-rickshaws in the Matheran eco-sensitive zone.

The applicant represents those persons who are eking their livelihood by using hand-pulled rickshaws (*Haanth gaadi*) in Matheran. By S.O.133 (E) dated 04.02.2003 there was a restriction on movement vehicular traffic within Matheran Municipal limits, except for ambulance and fire engine and use of tractor for transportation of solid waste.

Mr. Rahul Chitnis, learned counsel appearing for the State of Maharashtra submits that there is a proposal to permit Eco-friendly E-rickshaws in Matheran in place of *Haanth gaadis*. He submitted that the Government is in consultation with the manufacturers and after a detailed study, the state proposes to introduce a few eco-friendly e-rickshaws on experimental basis for 3 months.

The State Government is directed to file an affidavit giving required information regarding the steps taken to introduce eco-friendly e-rickshaws and working of the e-rickshaws on an experimental basis. The State Government is permitted to implement the pilot project for 3 months and introduce few e-rickshas to find out the feasibility of the said e-rickshaws in Matheran.

List after four months.

I.A.Nos.32166 and 32169/2022:

Issue notice.

List along with I.A.No.79576 of 2019 etc.

**(B.Parvathi)
Court Master**

**(Anand Prakash)
Assistant Registrar**